

PATNA HIGH COURT, PATNA

NOTIFICATION

Dated: **13th September, 2022**

No. **378A**: The transfer and posting of Sri Krishna Bihari Pandey, District and Sessions Judge, Sitamarhi as District and Sessions Judge of Munger and Sri Ashok Kumar Pandey, District and Sessions Judge, Munger as District and Sessions Judge of Sitamarhi effected under Court's Notification no. **351A** dated **01st September, 2022** issued vide memo no. **53473-53515** dated **01st September, 2022** is put in abeyance.

By order of the High Court
Sd/- Rupesh Deo
Registrar General

Memos No.- 56210-56244 Dated, Patna, the 13th September, 2022

Copy forwarded to the Principal Secretary to the Government of Bihar, Department of General Administration, Patna/ Secretary to the Government of Bihar, Law Department, Patna / The Accountant General (G.E. 7), Birchand Patel Marg, Patna / Sri Krishna Bihari Pandey, District and Sessions Judge, Sitamarhi / Sri Ashok Kumar Pandey, District and Sessions Judge, Munger/ The District and Sessions Judge, Supaul / Kishanganj / Sitamarhi/ Munger/ Patna/ Aurangabad/ Gaya / Sheikhpura/ Nalanda at Biharsharif / East Champaran at Motihari / Banka / Katihar/ Bhagalpur / Saran at Chapra/ Vaishali at Hajipur / Purnea / Registrar (Vigilance) I/c, Patna High Court, Patna / Registrar (Appointment) I/c, Patna High Court, Patna / Registrar (Administration) I/C, Patna High Court, Patna / I/C Registrar I.T.-cum-C.P.C., Patna High Court, Patna / Registrar (Establishment), Patna High Court, Patna / Director, Bihar Judicial Academy, Gaighat, Patna / Member Secretary, Bihar State Legal Services Authority, Budh Marg, Patna / J.R.-cum-P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna / S.O. I/c Statistical Section, Patna High Court, Patna/ S.O. I/c A.D. Misc. Section, Patna High Court, Patna / S.O. I/c Vigilance Cell, Patna High Court, Patna / S.O. I/c Legal Cell, Patna High Court, Patna / S.O. I/c Judicial Officers Service Record Room, Patna High Court, Patna / Senior Programmer, Patna High Court, Patna, for information and necessary action.

By order of the High Court,



Registrar General